

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1915 of 2016

Ravi Kant Singh & Anr. Petitioners

Versus

The State of Jharkhand & Anr. Opposite Parties

with

Cr.M.P. No. 1769 of 2016

Tata Teleservices Limited Petitioner

Versus

The State of Jharkhand & Anr. Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Bharat Kumar, Advocate

For the State : Mr. S.K. Shukla, A.P.P.

03/ 06.09.2021 Both these petitions have been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel appearing on behalf of the parties submit that the dispute involved in these petitions can be settled in the National Lok Adalat.

Let these matters be placed before the Lok Adalat scheduled to be held on 11.09.2021.

(Sanjay Kumar Dwivedi, J.)

Amitesh/-